

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:3712
ANSWERED ON:13.12.2000
SETTING UP OF ATOMIC POWER PLANTS IN PRIVATE SECTOR
RAGHUVIR SINGH KAUSHAL

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether the Government contemplate to amend the Atomic Energy Act, 1962 to rope in the participation of private sector in the setting up of the atomic energy plants in the country;
- (b) if so, the details thereof; and
- (c) the time by which the amended act is likely to take effect?

Answer

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (SMT. VASUNDHARA RAJE)

(a) to (c) Yes, Sir. The process of reviewing the Atomic Energy Act, 1962 (AE Act) and suggesting amendments with a view to, inter-alia, enable private sector participation in the production and supply of nuclear power, is currently underway. After finalising its review, Government will introduce a bill in both the Houses of Parliament to amend the concerned sections of the Act.